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In the Court of Sessions Judge,Pocso Court, Madurai

Present TMT J.Flora.M.L

Dated this the 23rd day of April 2020

Karuppaiah

Vs

Petitioner/accused

State through the
Inspector of police,
Vadipatti Police Station,
Madurai District,
(In crime no. 170/2020)

Respondent/Complainant

Order

The petitioner who is arrayed as accused was arrested and remanded to judicial custody on 6/03/2020 for alleged offences punishable u/s 5(1),5(m),6,of pocso act.

Heard both sides through conference call.

The case of the prosecution is that the petitioner/accused had caused sexual torture to the victim boy aged 10 years repeatedly and thus the case was registered.

The learned counsel for the petitioner stated that the petitioner has been falsely implicated in this case and that he is in the prison for the past 47 days ,whereas the learned public prosecutor contended that, the petitioner/accused had sexually tortured the victim boy and that medical examination of the petitioner/accused is not yet over and during investigation it has to be seen whether any other victim has been sexually tortured by the petitioner/accused and strongly objected to release the accused on bail.

The accused had been remanded in judicial custody on 6/03/2020 for causing sexual torture to

the victim boy aged 10 years. A persual of the, 164 Cr.P.C statement of the victim boy shows that the victim boy had narrated about the sexual act of the petitioner/accused .Hence,considering the gravity ,seriousness, and magnitude of the crime, this petition cannot be entertained and is therefore liable to be dismissed.

In the result this petition is dismissed.

J.Flora
Sessions judge
Pocso Court
Madurai
23/04/2020

